

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
LOK SABHA
UNSTARRED QUESTION NO 3183
TO BE ANSWERED ON 15th MARCH, 2021
PHALGUNA 24, 1942 (SAKA)**

TAX DEDUCTED AT SOURCE

3183. SHRI N.K. PREMACHANDRAN:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has established a mechanism to check the date of deduction of Tax Deducted at Source (TDS) by the banks and date of remittance of TDS to the IT Department and if so, the details thereof;
- (b) the details of amount remitted by the Federal Bank to the IT Department during the last five years on account of TDS deducted from the account holder;
- (c) whether the Government has cross-checked the actual date of deduction of TDS and date of TDS by the Federal Bank and if so, the action taken thereon;
- (d) the details of total amount deducted by the Federal Bank on account of income tax during the last three financial years; and
- (e) whether it has come to the notice of the Government that the tax deducted by the banks are not remitted to Income Tax department on time and if so, the action taken thereon?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI ANURAG SINGH THAKUR)**

(a): Yes Sir. Every person, responsible for deducting tax at source, is required to file quarterly statements of TDS in accordance with the procedure, formats, and standards specified as per the provisions of the Income-tax Act, 1961 and the Income-tax Rules, 1962. The form for furnishing statement of tax deducted, *inter alia*, captures the date of deduction and date of deposit of the tax deducted. These statements furnished by the deductors are processed in the manner laid down under sub-section (1) of section 200A of the Income-tax Act. Defaults of short payment, interest on short payment, short deduction, interest on short deduction, interest on late deduction, interest on late payment and late filing fee are computed on processing of the statement of tax deducted at source which are furnished by the deductors.

(b), (c) & (d): Disclosure of tax related information about specific taxpayers is governed by the provisions of section 138 of the Income-tax act, 1961.

The statements of tax deducted at source furnished are processed in the manner laid down under sub-section (1) of section 200A of the Income-tax Act, 1961 and defaults if any, including non-compliance of timely deduction of tax at source, are computed. In case any default is detected, penal actions are taken as per provisions of Income-tax Act, 1961.

(e): The furnishing of statements of tax deducted at source by the deductors including banks and processing of these statements under sub-section (1) of section 200A of the Income-tax Act, 1961 is a regular and ongoing process. Whenever it comes to notice of Income Tax Department either through verification, surveys, complaints or processing of statements of tax deducted at source that the tax deducted is not deposited on time by a deductor, as per the provisions of the Income-tax Act, 1961 actions which may be in the form of penal interest, penalty or prosecution are taken.
